Court No. - 2

Case: - PUBLIC INTEREST LITIGATION (PIL) No. - 23409 of 2018

**Petitioner:** - Mamta Singh

**Respondent :-** State Of U.P. Thru. Prin. Secy. Home And Others

**Counsel for Petitioner :-** Brijesh Kumar Singh

**Counsel for Respondent :-** C.S.C., Alok Kumar Singh, Dhruv Kumar

Singh, Madhavam Sharma, Palash Banerjee, Ritwick Rai

Hon'ble Manoj Kumar Gupta,J.

Hon'ble Mrs. Jyotsna Sharma, J.

1. Matter taken up on mention made by learned counsel

appearing on behalf of respondent no. 5. He submits that the

controversy in the instant case is covered by the judgment of

Supreme Court in K.C. Cinema vs. State of Jammu &

Kashmir and Others, (2023) 5 SCC 786. Therein, the

Supreme Court has considered the reasonableness of the

restriction imposed by the Management of Movie Theaters in

not permitting persons entering a movie theater to carry their

own food and beverages. In paragraph 31 of the said judgment,

the Supreme Court has observed that restricting entry of food

and beverages into cinema halls is not unreasonable restriction.

2. The State respondents have filed a counter affidavit and they

have also supported the restriction imposed in this behalf by the

Management of the Cinema Hall Owners.

3. Since counsel for the petitioner is not present, therefore, in

the interest of justice, no adverse order is being passed today.

4. List on 12.9.2023.

5. Learned counsel appearing on behalf of respondent no. 5

undertakes to inform learned counsel for the petitioner about

the order passed today in writing.

(Jyotsna Sharma, J.) (Manoj Kumar Gupta, J.)